

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO. 718/2000.

Monday, this the 16th day of October, 2000.

Hon'ble Shri Justice Ashok Agarwal, Chairman  
Hon'ble Shri B.N.Bahadur, Member (A)

S.D.Bangar,  
3811/01/14 Plot,  
Datta Nagar,  
Taluka Barasi,  
District Solapur. ... Applicant.  
(By Advocate Shri S.D.Suryavanshi)

vs.

1. The Director,  
Navodaya Vidyalaya Samiti,  
A-39, Kailash Colony,  
New Delhi - 110 048.
2. The Deputy Director,  
Navodaya Vidyalaya Samiti,  
Pune Region,  
78, Mayur Colony, Kothrud,  
Pune - 411 029.
3. The Assistant Director,  
Navodaya Vidyalaya Samiti,  
Pune Region, 78, Mayur Colony,  
Kothrud, Pune - 411 029.
4. The Principal, JNV Roopnagar,  
Taluka Valia, District Bharuch,  
State Gujarat. ... Respondents.

: O R D E R (ORAL) :

JUSTICE ASHOK AGARWAL :

An order of suspension issued against the applicant on 15.12.1999 is impugned in the present OA. Applicant has been charge sheeted on 3.2.2000.

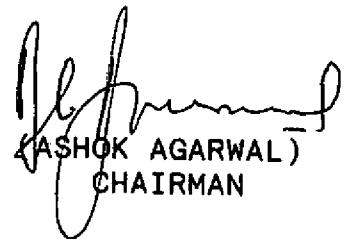
2. We have perused the articles of charge framed against the applicant and we find that the order of suspension is fully justified and does not call for interference in the present OA.

...2.



Present OA, in the circumstances is summarily rejected.  
Respondents are, however, directed to conduct the disciplinary  
proceedings and conclude the same expeditiously.

B.N.Bahadur  
(B.N.BAHADUR)  
MEMBER (A)

  
(ASHOK AGARWAL)  
CHAIRMAN

SNS.

dt. 16/10/08  
order/Judgement despatched  
to Applicant/Respondent(s)  
on 16/11/08

(No)  
16/11